



## **Central Administrative Tribunal Principal Bench: New Delhi**

**R.A. No. 80/2021  
O.A. No. 201/2021  
M.A. No. 2776/2021**

**This the 6<sup>th</sup> day of October, 2021**

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Smt. Sonia Mehta, aged 60 years  
w/o Sh. A.K. Mehta,  
Retired Chief Architect in CPWD  
From Mumbai Region, Mumbai  
r/o 2004A, DLH Orchid, 1st Cross Road,  
Lochandwala Complex, Andheri (West),  
Mumbai-400053

(By Advocate: Mr. Yogesh Sharma)

...Applicant

### **Versus**

1. Union of India through the Secretary,  
Ministry of Housing and Urban Affairs,  
Govt. Of India, Nirman Bhawan, New Delhi.
2. The Director General,  
Central Public Works Department,  
Nirman Bhawan, New Delhi.
3. The Special Director General,  
Project Region, Kolkata,  
5<sup>th</sup> Floor, AJC Bose Road, Kolkatta- 700020

...Respondents

(By Advocates: Mr. Hanu Bhaskar and Mr. N.D. Kaushik)



## ORDER (ORAL)

**Hon'ble Ms. Manjula Das, Chairman**

**MA No.2776/2021**

The present M.A. has been filed seeking condonation of delay in filing the R.A.

In terms of the judgment of Hon'ble Supreme Court dated 23.09.2021 passed in Suo Moto Writ Petition (Civil) No. 3 of 2020, the M.A. stands allowed. The delay in filing the R.A. is accordingly condoned.

**R.A. No.80/2021**

This R.A. is filed by the applicant with a prayer to review the Order dated 09.07.2021 passed in O.A. No.201/2021 by deleting the words "she has already submitted applications for leave subsequent to 23.07.2019", occurring in 5<sup>th</sup> line of paragraph 2 of the Order.

3. Today, we heard Mr. Yogesh Sharma, learned counsel for review applicant and Mr. Hanu Bhaskar & Mr. N. D. Kaushik, learned counsel for respondents.

4. From the perusal of R.A., it is evident that the applicant has not mentioned any details regarding her date of submission of applications for leave subsequent to 23.07.2019. Hence, reviewing of the order is not permissible. At this stage, learned counsel for applicant



wishes to withdraw the R.A. with liberty to make an application to the respondents by clarifying the position, as directed by the respondents themselves, so as to enable the applicant to get the benefits of leave encashment for the period between 23.07.2019 and 11.11.2019, in accordance with law.

5. Permission is accorded and the R.A. is accordingly dismissed with liberty as prayed for. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Manjula Das)**  
**Chairman**

/dkm/sunil/vb/kk/